

#FO
No. DCY/ADM/ 1110 /2020.

Office of the
District and Sessions Judge,
Yadgiri, Dtd : 15.07.2020.


M E M O

Forwarding of copy of Notice dated: 15.07.2020 of Hon'ble High Court of Karnataka, Bengaluru regarding limited functioning of Courts in Yadgiri Unit, for kind information and necessary action :

- 1) All the Presiding Officers of this unit.
- 2) The Member Secretary DLSA, Yadgiri.
- 3) The President Bar Association Yadgiri / Shahapur / Shorapur with a request to circulate among all the Bar Members.
- 4) The Public Prosecutor with a request to circulate among the Sr. PPs and APPs of Yadgiri Unit.
- 5) The Accounts Sheristedar of this office.
- 6) Notice Board of this office.
- 7) Spare copy.

With request to get the copy of Notice sent through e-mail by this office on 15.07.2020 and circulate among the staff members and Taluka Bar Association Members.

By Order of the Court,


I/c. Chief Administrative Officer,
District & Sessions Court,
Yadgiri.

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**HIGH COURT OF KARNATAKA
BENGALURU**

July 15, 2020

*Seen by
15/7/2020*

NOTICE

**(APPLICABLE ONLY FOR BIDAR & YADGIR DISTRICTS
WHEREIN LOCKDOWN IS DECLARED)**

The District Administrations have declared lockdown in the above said two Districts from 8.00 p.m. on 15.07.2020 to prevent spreading of pandemic COVID-19. Hence, it is required to monitor the limited functioning of the Courts in these two Districts during this period and hence the following order has been passed:

1 All the District Courts, Trial Courts, Family Courts, Labour Courts and Industrial Tribunals in these two Districts shall have limited functioning from 11.00 a.m. to 2.00 p.m. during this lockdown period from 16.07.2020 until lockdown is lifted.

*Circulate / Inform
to all JPs & Unit
heads
15/7/2020*

2 The e-filing shall be continued in respect of extreme urgent matters. No physical filings of cases shall be allowed during lockdown period.

3 The Principal District and Sessions Judges / Unit heads will attend the e-mails requesting for e-filing and virtual hearing and will issue reply intimating the date fixed or rejection of request.

4 Only extreme urgent matters shall be entertained during this lockdown period, that too through Video Conferencing only.

- HIGH COURT OF KARNATAKA
5. The respective Principal District and Sessions Judges / Unit Heads shall decide how many Courts should function during this period of lockdown through Video Conferencing only.
 6. No physical hearing shall be conducted in this period.
 7. The Principal District and Sessions Judges / Unit Heads shall take necessary steps for adjournments of the matters already listed during the lockdown period. By using facility of bulk adjournments, dates will be fixed after three weeks.
 8. The staff strength shall also be reduced proportionately as per requirement and the concerned Principal District and Sessions Judges / Unit heads shall ensure that the staffs while attending the Court shall carry their necessary Identity Cards. In any case, the staff strength shall not exceed 25%.
 9. The other advisories issued by the High Court of Karnataka shall be followed scrupulously.
 10. Subject to the modifications as mentioned above, the SOP dated 10.07.2020 shall continue to operate.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-

(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

computer
Session